

FORM NO. 120
[see rule 200]

Form of application for obtaining an advance ruling section 383(1) of the Act

Part A: Basic Information

| | | | | |
|-----|--|--|--------|-----------------------|
| 1. | Name | | | <i>(Refer note 1)</i> |
| 2. | Permanent Account Number (PAN), if any | | | <i>(Refer note 2)</i> |
| 3. | Status | | | <i>(Refer note 3)</i> |
| 4. | If reply to row 3 is Individual and no Permanent Account Number is provided in row 2, then provide following: | | | |
| | (i) | Gender | | |
| | (ii) | Name of Father/Husband* | | <i>(Refer note 1)</i> |
| | (iii) | Date of Birth | | <i>dd/mm/yyyy</i> |
| 5. | Address | | | <i>(Refer note 4)</i> |
| 6. | Contact Details | | | |
| | Mobile Number | Country Code | Number | |
| | | | | |
| | Email ID | | | |
| 7. | Country of Residence or Citizenship | | | |
| 8. | Date of Incorporation | | | <i>dd/mm/yyyy</i> |
| 9. | Details of Authorized Representative in India: | | | |
| | (i) | Name | | <i>(Refer note 1)</i> |
| | (ii) | Address | | <i>(Refer note 4)</i> |
| 10. | If no Permanent Account Number is provided in row 2, then provide the details of Jurisdictional Assessing Officer. | | | |
| 11. | (i) | Business of the applicant as per Memorandum of Association or Partnership Deed or Trust Deed etc. | | |
| | (ii) | Attach copy of Memorandum of Association or Partnership Deed or Trust Deed etc. referred in row 11(i). | | <i>(Upload)</i> |

Part B: Purpose of application

| | | | |
|-----|--|---|------------------------------------|
| 12. | Residential Status | (i) Resident | (ii) Non- Resident |
| | <i>(Select One)</i> | | |
| 13. | DTAA involved (wherever applicable) | | |
| 14. | (i) | If the answer to row 12 is Non-Resident, then provide basis of claim for being a non-resident | <i>(Free Text up to 200 words)</i> |
| | (ii) | Attach proof of being non-resident as mentioned in row 14(i) | <i>(Upload)</i> |
| 15. | Determination of advance ruling in relation to | | <i>(Refer note 5)</i> |
| | <i>(Select One)</i> | | |
| 16. | (i) | Question(s) relating to the transaction on which the advance ruling is required | <i>(Upload)</i> |
| | (ii) | Brief Summary of question(s) asked | <i>(Free Text upto 200 words)</i> |
| | (iii) | Relevant sections of the Act | <i>(Free Text upto 200 words)</i> |

Part C: Specific Details and Annexures/Documents

| | | |
|-----|--|--|
| 17. | Statement of the relevant facts having a bearing on the question(s) referred to in row 16. | <i>(Upload)</i> <i>(Refer note 6)</i> |
|-----|--|--|

| | | | | | |
|-------------------------------------|--|---|--|--|-----------------------|
| 18. | Statement containing the applicant's interpretation of law or facts, as the case may be, in respect of the question(s) referred in row 16. | | <i>(Upload)</i> <i>(Refer note 6)</i> | | |
| 19. | Details of Relevant Agreements | | | | |
| | (a) | Description of Relevant Agreement, if any | | | |
| | (b) | Copy of Relevant Agreement | | <i>(Upload)</i> | |
| | (c) | Period Covered by the Agreement(s) (if any) | | <i>Year (From)</i> | <i>Year (To)</i> |
| | | | | | |
| <i>(Repeat as required)</i> | | | | | |
| 20. | Fee payment details along with proof of payment | | | | |
| | (A) | (i) | Amount of Fee paid | | |
| | | (ii) | Bank Details | | |
| | | (iii) | Date of Challan | | |
| | | (iv) | Challan No. | | |
| (B) | <i>(Repeat as required)</i> | | | | |
| 21. | (a) | Total No. of Non-Resident Parties involved including the Applicant | | | |
| | (b) | Group Structure Details of Non-Resident Applicant and Non-Resident parties involved | | <i>(Upload)</i> <i>(Refer note 7)</i> | |
| | (c) | (i) | Name of Non-Resident applicant or party involved | | <i>(Refer note 1)</i> |
| | | (ii) | Permanent Account Number, if any | | |
| | | (iii) | Status | | <i>(Refer note 3)</i> |
| | | (iv) | Taxpayer Identification Number (TIN) | | |
| | | (v) | Address | | <i>(Refer note 4)</i> |
| | | (vi) | Country of Residence | | |
| | | (vii) | Shareholding Details (Percentage wise) | | |
| | (d) | (i) | Name of Immediate Parent Company/Holding Entity | | |
| | | (ii) | (repeat (ii) to (vii) as above) | | |
| | (e) | (i) | Name of Ultimate Parent Company/ Holding Entity | | |
| | | (ii) | Repeat (ii) to (vii) of row 21(c), as above | | |
| | (f) | (i) | Name of Beneficial Owner(s) of the Ultimate Parent Company or Holding Entity | | <i>(Refer note 8)</i> |
| | | (ii) | Repeat (ii) to (vii) of row 21(c), as above | | |
| <i>(Repeat, if required)</i> | | | | | |
| 22. | Amount of Transaction along with Tax Year(s) | | | | |
| | (A) | (i) | Tax Year(s) | | |
| | | (ii) | Amount of Transaction | | |
| | (B) | <i>(Repeat as required)</i> | | | |
| 23. | (A) | Same or Similar Issues decided by any Income Tax Authority or Tribunal or Court in the case of the applicant. <i>(Select One)</i> | | <i>(i) Yes</i> <i>(ii) No</i> | |
| | If the answer to row 23(A) is Yes, then provide the following: | | | | |
| | (B) | (i) | Issue | <i>Free Text upto 200 words</i> | |
| | | (ii) | Tax Year | | |
| | | (iii) | Income Tax Authority or Tribunal or Court | | |
| | | (iv) | Summary or Conclusion thereof | <i>Free Text upto 200</i> | |

| | | | |
|---|-----|--|--|
| | | | words |
| | (C) | (Repeat if required) | |
| 24. | (A) | Whether Proceedings (if any) pertaining to the Applicant or any other entity of Applicant's Group Pending Before the BAR on same or similar transaction(s) (Select One) | (i) Yes (ii) No |
| If reply to row 24(A) is yes, then provide the following details: | | | |
| | (B) | (a) Entity Name | |
| | | (b) Address | <i>(Refer note 4)</i> |
| | | (c) Permanent Account Number | |
| | | (d) Application Details in BAR | |
| | | (i) BAR (Select One) | (i)BAR I (ii)BAR II (iii)BAR III |
| | | (ii) Application Number | |
| | | (iii) Date of Filing | <i>dd/mm/yyyy</i> |
| | | (iv) Date of admission | <i>dd/mm/yyyy</i> |
| | | (v) Current status | <i>Free text upto 200 words</i> |
| | | (vi) Brief Summary of issue(s) and question(s) asked | <i>Free text upto 200 words</i> |
| (Repeat as required) | | | |
| 25. | | Do you agree to the publication of the ruling/order in an anonymized form? (Select One) | (i) Yes (ii) No |
| 26. | | If reply to row 15 is an arrangement, as referred to in Chapter XI, then provide details of Specified Impermissible Arrangement (GAAR) for Application | |
| | (A) | Details of the arrangement to be undertaken by the applicant on which a determination or decision of the Board is required | |
| | | (i) Brief description of the arrangement | |
| | | (ii) Purpose or purposes of the arrangement | |
| | | (iii) Details of the other parties to the arrangement in the following format: | |
| | | (a) Name of the other party (ies) to the arrangement | |
| | | (b) Whether resident in India (Select One) | (i)Yes (ii) No |
| | | (c) Permanent Account Number | |
| | | (d) Role of such party in arrangement | <i>Free text upto 200 words</i> |
| | | (e) Relationship with other party(ies) to the arrangement | <i>Free text upto 200 words</i> |
| | | (f) Tax benefit arising to the other party(ies), if any | <i>Free text upto 200 words</i> |
| (Repeat (a) to (f), if required) | | | |
| | (B) | The tax benefit which is likely to arise out of arrangement, if undertaken | <i>Free text upto 200 words</i> |
| | (C) | Tax year, or years during which the tax benefit as indicated as above is likely to arise (give year wise break-up) | <i>(Upload)</i> |
| 27. | | If reply to row 15 is relating to computation of total income of a notified resident applicant which is pending before any income-tax authority or the Appellate Tribunal, then provide details relating to appeal | |

| | | |
|----------------------------------|--|--------------------|
| (A) Details of Assessment | | |
| (i) | Tax Year | |
| (ii) | Date of Assessment Order | dd/mm/yyyy |
| (iii) | section under which the original order was Passed | |
| (iv) | Assessing Officer | |
| (v) | Whether Assessment Order or Current status of Proceedings is enclosed in row 17 or 18. (Select One) | (i) Yes (ii) No |
| <i>(Repeat as required)</i> | | |
| (B) Details of Appeal | | |
| (i) | Appeal No. | |
| (ii) | Date of Appeal before the Commissioner of Income-tax (Appeals) or the Tribunal | dd/mm/yyyy |
| (iii) | Whether Grounds of Appeal and Current Status of Appeal or Relevant Appellate Order(s) are enclosed in row 17 or 18. (Select One) | (i) Yes (ii) No |
| <i>(Repeat as required)</i> | | |

Place:

Date:

(Signature)

Name: _____

Designation: _____

Verification

I, _____ [name in full and in block letters] *son/daughter/spouse of _____ having PAN _____ of _____ [name of the entity] do hereby solemnly declare that to the best of my knowledge and belief what is stated above and, in the annexure, (s), including the documents accompanying such annexure(s), is correct and complete. I further declare that I am making this application in my capacity as _____ (Designation) and that I am competent to make this application and verify it.

I also declare that the question(s) on which the advance ruling is sought is/are* not pending/pending* in my case before any income-tax authority, the Appellate Tribunal or any court.

Verified today, the.....day of.....

***Delete whichever is not applicable.**

Place:.....

Date:.....

Signature

(Name: _____)

Designation: _____

Notes:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, the name shall be provided in full.
2. This field is mandatory only for resident individuals.
3. Fill status as:
 - (i) Individual
 - (ii) Hindu undivided family
 - (iii) Company
 - (iv) Firm
 - (v) Association of persons, whether incorporated or not
 - (vi) Body of individuals, whether incorporated or not
 - (vii) Local Authority
 - (viii) Artificial Juridical Person
 - (ix) Government
 - (x) Trust
 - (xi) Limited Liability Partnership
4. The address shall contain (i) Flat or Door or Block number, (ii) Name of the premises, (iii) Road or Street or Lane, (iv) Area or locality, (v) Town or City or District, (vi) State and (vii) PIN or ZIP Code.
5. Select any of the following:
 - (i) a transaction which has been undertaken or is proposed to be undertaken by a non-resident applicant;
 - (ii) the tax liability of a non-resident arising out of a transaction which has been undertaken or is proposed to be undertaken by a resident applicant with such non-resident;
 - (iii) the tax liability of a resident applicant, arising out of a transaction which has been undertaken or is proposed to be undertaken by such applicant with a resident and such determination shall include the determination of any question of law or of fact specified in the application;
 - (iv) an issue relating to computation of total income of a notified resident applicant which is pending before any income-tax authority or the Appellate Tribunal and such determination or decision shall include the determination or decision of any question of law or of fact relating to such computation of total income specified in the application;
 - (v) an arrangement, which is proposed to be undertaken by any person being a resident or a non-resident and whether it is an impermissible avoidance arrangement as referred to in Chapter XI or not.
6. The applicant shall, along with the attachment, provide an index of the documents uploaded with the description and corresponding page numbers. The documents may include assessment orders, Grounds of Appeal, Current Status of Appeal, Appellate Orders and other relevant documents as applicable.

7. The group structure in a tree format shall be uploaded in case of non-resident applicant and any other non-resident parties involved. This field is not applicable in case of a resident applicant covered under notification no 73/2014 dated 28.11.2014 and in cases of resident notified public sector undertaking covered under the notification no. 11456/2000 dated 03.08.2000.

8. For beneficial ownership, please refer to :-

- (i) Companies (Significant Beneficial Owners) Rules, 2018, Rule 2(h) for a company.
- (ii) Rule 9(3)(e) of Prevention of Money Laundering (Maintenance of Record) Rules, 2005 as amended in 2023 for trusts.
- (iii) Rule 9(3)(b) of Prevention of Money Laundering Rules (Maintenance of Record), 2005 as amended in 2023 for partnerships/ LLPs etc.
- (iv) Rule 9(3)(c) of Prevention of Money Laundering Rules (Maintenance of Record), 2005 as amended in 2023 for BOI/AOP.

9. Where this Form is furnished by any person specified in Column B of the Table under section 265 of the Act, this Form shall be verified and signed by the person specified against the corresponding entry in Column C of the said Table.

10. Amount to be filled in ₹ unless otherwise provided.

11. Some of the Information in the form would be pre-filled to the extent possible.